

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 112

CP (IB) No. 197/Chd/Chd/2022

IN THE MATTER OF:

The Ambala Central Co-Operative Bank Limited

...Petitioner/ Financial Creditor

Vs.

Naraingarh Sugar Mills Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, IBC, 2016

Order delivered on 15.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Himanshu Gupta, Advocate

For the Respondent: Mr. Ankush Chowdhary, Advocate
Ms. Swati Vashisth, PCA

ORDER

It is stated by learned counsel for the parties that interim order as passed by Hon'ble High Court has been extended till 22.08.2024 and the order is not uploaded so far. Let the matter be listed on 27.08.2024.

-Sd-
(L. N. GUPTA)
MEMBER (T)

-Sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM